

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 620 /93

Between:

Date of Order: 6/7-93

1. Divisional Railway Manager, (EG)
South Central Railway, Secunderabad,
2. Permanent Way Inspector (Con)
S.C.Rly, Secunderabad.
3. Chief Signal Inspector,
Signal & Telecommunication Department,
S.C.Rly, Secunderabad.

Applicants.

and

1. Abdul Raheem.
2. Presiding Officer, Labour Court,
Narayanaguda, A.P. Hyderabad.

Respondents.

For the Applicants: Mr. N.R. Devraj, SC for Rlys.

For the Respondents:

CORAM:

THE HON'BLE MR. JUSTICE V. NEELADRI RAO : VICE CHAIRMAN
AND

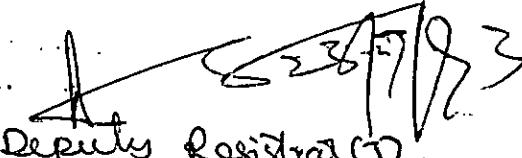
THE HON'BLE MR. P. T. TIRUVENGADAM : MEMBER (ADMN)

The Tribunal made the following Order:-

Admit. The operation of the order dated 11-3-92
in C.M.P.No. 13 /83 is suspended until further orders.

Issue notice to the Respondents.

Post the case on 6.9.93.


Deputy Registrar (J)

To

1. The Divisional Railway Manager (B.G) S.C.Rly, Secunderabad.
2. The Permanent Way Inspector (Con) S.C.Rly. Secunderabad.
3. The Chief Signal Inspector, Signal & Telecommunication
Department, S.C.Rly, Secunderabad.
4. The Presiding Officer, Labour Court, Narayanaguda, Hyderabad.
5. One copy to Mr. N.R. Devraj, SC for Rlys. CAT.Hyd.
6. One copy to Mr.
7. One spare copy.

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TYPED BY : COMPARED BY

CHECKED BY : APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.BALASUBRAMANIAN :
MEMBER(ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR
REDDY : MEMBER(JUL)

The Hon'ble Mr.Q.T.Tiruvepulaor,

DATED: 6 -7 -1993

ORDER/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A.No. 620/93

T.A.No. (W.P.No)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

